

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 39 OF 2017 &  
IA NOS. 93, 94, 95 AND 187 OF 2017**

**Dated: 4<sup>th</sup> August, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**Reliance Gas Transportation Infrastructure Ltd. ...Appellant(s)**

**Vs.**

**Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Gaurav Mitra  
Mr. Vishnu Sharma  
Ms. Rashmita Roy Choudhary

Counsel for the Respondent(s) : Mr. Sumit Kishore

**ORDER**

Learned counsel for the respondent states that he will be filing reply today. Time to file reply is extended till tomorrow.

Learned counsel for the appellant seeks four weeks time to file rejoinder. He may file the same on or before 04.09.2017 after serving copy on the other side.

List the matter on **22.09.2017.**

**(B.N. Talukdar)**  
**Technical Member (P&NG)**  
Ts/Vg

**(Justice Ranjana P. Desai)**  
**Chairperson**